

mines (the answer may be given Statewise);

(b) the total area of these mines held by Indian firms as against that held by foreign firms;

(c) the total income going out of the country through these foreign firms; and

(d) the income derived by the largest foreign firm dealing in coal in Madhya Pradesh and its name?

THE MINISTER IN THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) to (d). Information has been called for from the State Governments and will be laid on the Table of the House, when received.

LEASE TO PENCH VALLEY COAL CO.

199. DR. SHRIMATI SEETA PARMANAND: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) the date on which and the period for which the lease of Messrs. Pench Valley Coal Co. Ltd. in Madhya Pradesh was last renewed;

(b) the amount charged for the last lease to this company.

(c) whether the company has asked for renewal of its present lease, and if so, for what period; and

(d) the names of the share-holders of the company?

THE MINISTER IN THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) to (d). Information has been called for from the State Government and will be laid on the Table of the House, when received.

MR. CHAIRMAN: Now for the message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA
THE ANDHRA APPROPRIATION BILL, 1954.

SECRETARY: Sir, I have to report to the House the following Message

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of rule 132 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith a copy of the Andhra Appropriation Bill, 1954, as passed by the Lok Sabha at its sitting held on the 18th December 1954.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bill on the Table.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVISION) NOTIFICATION PUBLISHING FURTHER AMENDMENT TO CENTRAL EXCISES RULES. 1944.

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): Sir, I lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Revenue Division) Notification No. 49 Central Excises, dated the 29th November, 1954, publishing further amendment to the Central Excises Rules, 1944. [Placed in Library, see No. S-497/54.]

APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS) 1952-53 AND THE AUDIT REPORT, 1954.

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs) 1952-53 and the Audit Report, 1954, thereon. [Placed in Library, see No. S-502/54.]